

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 322
(TO BE ANSWERED ON THE 6th February 2023)**

**PROPOSAL TO REGULARISE EMPLOYEES WORKING AT GOA
DABOLIM AIRPORT**

322. SHRI LUIZINHO JOAQUIM FALEIRO

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether there is any proposal to regularise the services of employees working as casual workers/contractors at the Goa Dabolim Airport for the last 30 years since 1992;

(b) the action taken to regularize the workers in view of Judgments/awards from Central Government's industrial Tribunal order no. L-11012/50/99-IRC(C-1) dated 30/05/2000, Order of High Court writ petition No. 713 of 2007 dated 28/01/2008, Order of Asst. Labour Commissioner, Vasco No. VA-8(Misc)/2012-13 dated 16/08/2012 and Order of Asst. Labour Commissioner Central, Vasco No. VA-17(Award)/2012-13 dated 20/12/2012; and

(c) by when the orders of Asst. Labour Commissioner Central, Vasco no. VA-17 (Award)/2012-13 dated 20/12/2013 will be implemented?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a): Currently, there is no such proposal to regularise the services of employees working as casual workers/contractors at the Goa Dabolim Airport.

(b) and (c): With the disinvestment of Air India on 27.01.2022, there is no equity stake of Government of India left in Air India and the airline became a private entity w.e.f. 27.01.2022 and the service conditions of the employees are regulated by the Airlines as per their own Rules and Regulations. As per the Share Purchase Agreement (SPA) signed amongst Govt. of India, Air India and M/s Talace Pvt. Ltd., continuing liabilities and the liabilities on account of the cases disclosed in Virtual Data Room (VDR) continue with Air India, which is now owned by M/s Talace Pvt. Ltd. However, information was sought from Air India and Air India has informed as under:

(i) The Indian Airlines Karamchari Sangh (IAKS) filed Industrial Dispute and writ petitions before Assistant Labour Commissioner (ALC) Goa, CGIT, Mumbai, Bombay High Court. Finding no relief, a special leave petition was also filed in the Hon'ble Supreme Court which was also dismissed by the Hon'ble Supreme Court vide the order dated 17.01.2011.

(ii) Orders of Assistant Labour Commissioner dated 16.08.2012 and dated 20.12.2013 referred to in the Question are not found in the records of Air India.
